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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O.A.No.957 of 2012

Cuttack this the 21<sup>st</sup> day of December, 2012

CORAM

HON'BLE SHRI ASHOK KUMAR PATNAIK, MEMBER(J)

Krishna Chandra Sahoo,  
Aged about 34 years,  
S/o.Sri Trinath Sahoo,  
Village/Post-Dihapadhala,  
Via-Tanarada,  
Dist.Ganja,  
GDSMD/MC,  
Dihapadhala BO  
In account with Tanarada SO  
Now I/C BPM, Jhadabhumi BO,  
Via.Baranga SO.

...Applicant

(Advocate:Mr.P.K.Padhi)

**-VERSUS-**

Union of India represented through

1. The Secretary-cum-Director General of Posts  
Dak Bhawan  
Sansad Marg  
New Delhi- 110 011
2. Chief Post Master General  
Orissa Circle,  
At/PO-Bhubaneswar-751 001  
Dist-Khurda
3. Superintendent of Post offices  
Aska Division  
At/PO-Asla  
Dist-Ganjam-761 110

...Respondents

(Advocate: Mr.U.B.Mohapatra,SSC)

**O R D E R (oral)**

**A.K.PATNAIK, MEMBER (J):**

Applicant (Krishna Chandra Sahoo) has filed this  
Original Application seeking to quash the letter dated 06.09.2012 and

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to direct the Respondents to declare the result of Postman/Mail Guard held on 27.11.2011 in Odisha Circle. Copy of this OA has been served on Mr. U.B.Mohapatra, Learned Senior Standing Counsel for the Union of India who is present in Court and objected to the maintainability of this OA on the ground that the Applicant has approached this Tribunal without exhausting the departmental remedy by way of making representation.


2. Heard Mr.Padhi, Leaned Counsel appearing for the Applicant and Mr. U.B.Mohapatra, Learned Senior Standing Counsel for the Union of India and appearing for the Respondents and perused the materials placed on record. In view of the objection raised by Mr. U.B.Mohapatra, Learned Senior Standing Counsel appearing for the Respondents, Mr.Padhi, Learned Counsel for the Applicant seeks leave to make representation to the Respondent No.1 and prays to a time limit for disposal of such representation by the Respondent No.1. Mr.U.B.Mohapatra, Learned Senior Standing Counsel appearing for the Respondents has no serious objection to the prayer made above by the Learned Counsel for the Applicant. Hence, without going to the merit of the matter, this OA is disposed of at this admission stage granting liberty to the applicant to make representation to the Respondent No.1 within a period of fifteen days hence and the Respondent No.1 is directed to consider and communicate its decision

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on the said representation in a well reasoned order to the Applicant within a period of two months from the date of receipt of representation. There shall be no order as to costs.

3. Copy of this order along with OA be sent to the Respondent No.1 for compliance.

  
**(A.K.Patnaik)**  
**Member (Judicial)**

